

without visa by air or sea, are granted collective landing permit at the port of arrival subject to the following conditions :

- (i) Tour is sponsored by recognised Indian Travel Agency and with a predrawn itinerary;
- (ii) Written request is made to the Immigration Officer giving full personal and passport details of the group members;
- (iii) The Travel Agency undertakes to conduct the tour as per the itinerary and gives an assurance that no individual would be allowed to drop out of the group.

[Translation]

Sugar Mills

3281. DR. G.R. SARODE :
DR. RAMVILAS VEDANTI :
SHRI SOHANVEER SINGH :
DR. ARVIND SHARMA :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the number of licences issued for setting up of sugar mills in private and public sector during the last three years;

(b) the number of sugar mills out of them are under consideration and the number of mills in private and public sectors which have not yet been started its construction work even after getting the licences, State-wise;

(c) the reasons for not starting the construction work and the number of licences which have been renewed and the time by which these mills are likely to be set up, State-wise;

(d) whether the Union Government monitors the construction works of sugar mills in respect of which licences have been issued within the stipulated period; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) and (b) During the last three sugar years i.e. 1993-94, 1994-95 & 1995-96 (October-September), 85 letters of intent have been issued in private sector and 4 in public sector (Subsequently 2

letters of intent were transferred to private sector and one to cooperative sector) for setting up of new sugar mills in the country.

Of these, 12 sugar mills have gone into production and another 12 sugar mills are under various stages of construction. The remaining 65 sugar mills have yet to make substantial progress towards the implementation of their projects.

(c) The implementation of the letters of intent/industrial licences is the responsibility of the entrepreneurs. It generally takes about 3-4 years to set up a new sugar mill. 15 letters of intent have been renewed.

(d) and (e) The progress in regard to implementation of letters of Intent/Industrial licences granted to the entrepreneurs for establishment of new sugar factories is being closely monitored. The entrepreneurs have been advised to furnish their progress reports quarterly. During 1997 Calendar year upto 31.7.97, show-cause notices have been issued to 10 entrepreneurs whose progress in the implementation of the projects have not been found satisfactory, asking them to intimate the reasons as to why their letters of intent/industrial licences should not be treated as lapsed/revoked.

[English]

Petro-Chemical Products

3282. SHRI BHAKTA CHARAN DAS : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether according to a study made by FICCI, the demand for petro-chemical products in India will go up to 9 million tonnes by the year 2001 as against 5.1 million tonnes in 1995;

(b) if so, whether the FICCI has also suggested favourable factors for the growth of petro-chemical;

(c) if so, the details thereof; and

(d) the reaction of the Government in regard to acceptance and implementation of the said suggestion?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM) : (a) to (d) FICCI is a private body/organisation and has neither been commissioned by Government to officially carry out study on the demand for petro-chemical products nor is it responsible to report to the Government of India. Officially Government is not aware of any such study having been made by FICCI.